

FSSAI to not allow modification of licence under FoSCoS beyond Jan 1

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The apex food regulator, FSSAI, has decided to give no opportunity to manufacturers to modify their existing licences beyond January 1, 2022, as required under the new licensing regime of FoSCoS (Food Safety Compliance System).

In this regard, the FSSAI gave one final opportunity for modification of licence by existing FSSAI licensed manufacturers without modification fee and issued an order saying that it has been decided to extend the period for modification of licences until October 31, 2021.

The order further reads that such FBOs who do not modify licence by October 31, 2021, shall be permitted to apply for modification of their licences 'with fee' until December 31, 2021.

However, the order added that thereafter no modification of licence would be permitted from January 1, 2022.

"The FSSAI licensed manufacturers shall not be permitted to apply for renewal of their licence with effect from 1st January 2022, in case of noncompliance with this order," the order reads.

In May last year, the Food Safety & Standards Authority of India (FSSAI), had issued an order regarding modification of licences by existing licensed manufacturers upon launch of FoSCoS. Under the new regime the standardised food products will be mapped with the food category system for the purpose of licensing and registration of manufacturers.

This is the third extension given to the FBOs. Previously, the FBOs were given time until December 31, 2020, which was extended until June 30, 2021.